

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Monday, 2nd May, 1955

The Lok Sabha met at Half Past Ten
of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

10-35 A.M.

MOTION FOR ADJOURNMENT

LABOUR SITUATION IN KANPUR

Mr. Speaker: I have received a notice of an adjournment motion. It is a very long statement and contains more than one matter. I shall read out the motion.

“The serious repercussion on labour and employment situation in the country as a direct result of an intensification of rationalisation measures in textile factories, as evidenced in the latest situation in Kanpur where the textile workers have declared a general strike with effect from today, the 2nd May, 1955, and the immediate necessity for the Government of India to prohibit all manner of rationalisation or of the so-called ‘intensification’ measures that increase the workload of the workers and result in their retrenchment. In this background, the serious situation in Kanpur, where hundreds of labour leaders have been arrested

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and where the employers have taken up a far from conciliatory attitude on the question of rationalisation has to be specifically discussed here in Parliament.”

I think those who are responsible for the motion have stated completely whatever they want to state. Have they anything further to say by way of facts, not by way of arguments?

Shri A. K. Gopalan (Cannanore): The workers there have also applied to the Government and said that if a Tribunal is appointed to go into the question of rationalisation, they would abide by that decision and there would be no strike at all. They have said that if a Tribunal consisting of a High Court Judge, some experts and technicians and others is appointed, then, certainly, they would abide by the decision of the Tribunal.

The Minister of Home Affairs (Pandit G. B. Pant): Sir, I am not acquainted with the facts of this particular case. But the Government of India as well as the State Government are definitely of the opinion that rationalisation should be allowed only when it does not result in unemployment.

Mr. Speaker: If the hon. Home Minister wants to ascertain further facts he may make a statement later.

Pandit G. B. Pant: It is a State subject.

Mr. Speaker: What appears to me here to be of importance is the particular type of rationalisation. We need not go into other questions. They may be dropped. The facts may be true or untrue or incorrect. But, if the question of rationalisation is going to

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disturb the general labour situation, it is a matter which requires some consideration on our part.

Pandit G. B. Pant: I shall ascertain the facts.

Mr. Speaker: Has the Commerce Minister to say anything?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I have nothing much to add to what my hon. colleague has said. This matter has been going on for a period of months and the rationalisation in the Kanpur mills is not so much introduction of labour-saving machinery as certain measures which are sought to be introduced on the same pattern as is now being followed in the textile mills in Bombay and Ahmedabad. But, labour being a concurrent subject, the matter is entirely with the competence of the Uttar Pradesh Government and they have been handling this matter. So far as this particular incident is concerned, I think the person most competent to give information to the House is either the Labour Minister or the Home Minister. But, all that I can say is, at this moment, it is not the type of rationalisation that we have been talking about in this House, namely the introduction of labour-saving machinery.

Mr. Speaker: I think the Labour Minister may also be requested to ascertain and state some facts on the floor of the House. So, this is held over for further facts.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I have to inform the House that the following Bills, which were passed by the Houses of Parliament during the current Session have been assented to by the President during the last week:

1. The Appropriation (No. 2) Bill, 1955.
2. The Finance Bill, 1955.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th April, 1955, agreed without any amendment to the Reserve Bank of India (Amendment) Bill, 1955, which was passed by the Lok Sabha at its sitting held on the 26th April, 1955."

PAPERS LAID ON THE TABLE

BALANCE SHEETS AND AUDIT REPORTS ETC. OF DELHI ROAD TRANSPORT AUTHORITY, 1953-54

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shah Nawaz Khan): I beg to lay on the Table a copy of each of the following papers, under sub-section (3) of section 38 of the Delhi Road Transport Authority Act, 1950:

- (i) Balance Sheets of the Delhi Road Transport Authority for the year 1953-54;
- (ii) Profit and Loss Accounts together with Operating Accounts of the Delhi Road Transport Authority for the year 1953-54;
- (iii) Financial Review by the General Manager on the Accounts of the Delhi Road Transport Authority for the year 1953-54; and
- (iv) Audit Reports on the Annual Accounts of the Delhi Road Transport Authority for the year 1953-54 together with replies of the General Manager to the objections and the Authority's observations thereon. [Placed in Library. See No. S-156/55]